

(9)

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH NEW DELHI

O.A. NO. 1992/2001

NEW DELHI THIS 4TH DAY OF JULY 2002

HON'BLE SHRI GOVINDAN S. TAMPI, MEMBER (A)

Roop Singh Dagar,  
S/o Ram Kishan, R/o House No. 560  
Village Bawana, Delhi

.....Applicant  
(By Shri S.K. Gupta Advocate)

VERSUS

1. Union of India through Secretary  
M/O Information & Broadcasting,  
Shastri Bhawan, New Delhi
2. Director General,  
All India Radio,  
Aakashvani Bhawan, Parliament Street,  
New Delhi
3. Station Director,  
All India Radio,  
Parliament Street, New Delhi.

.....Respondents  
(By Shri A.K. Bhardwaj, Advocate)

O R D E R (ORAL)

Heard S/Shri S K Gupta and A K Bhardwaj counsel for  
the applicant and respondents respectively .

2. In this case the relief sought for is the  
setting aside the disengagement of applicant with effect  
from November 2000.

3. The applicant who has been working in the  
organisation of the respondents from 1993 as a Casual  
Artist till November 2000 and was being given a short  
assignment. The applicant filed the OA No. 2673/99  
before this Tribunal which has been disposed of on

-2-

11.9.2000 allowing the O.A. and giving directions to the respondents to prepare a scheme for regularisation of such casual workers. The Tribunal's decision in his favour has been reversed by the Hon'ble High Court of Delhi. The same has been challenged by way of SLP before the Hon'ble Supreme Court. The applicant therefore seeks the indulgence of the Tribunal for grant of relief till the matter is disposed of by the Hon'ble Apex Court.

4. On behalf of the respondents Shri A K Bhardwaj, learned counsel points out that the respondents had challenged the Tribunal's decision given in his favour. As the Hon'ble High Court had set aside the Tribunal orders nothing remained. Shri Bhardwaj says that the once the matter has been decided by the Hon'ble High Court keeping the matter pending and giving any relief as has been sought by the applicant will be tantamount improper judicial conduct.

5. I have considered the matter. As the Tribunal's order has been set aside by the Hon'ble Delhi High Court, the fact that an SLP has been filed, would not alter the situation. Grant of any relief which goes against the Hon'ble High Court's order would be a futile exercise and act of judicial indiscipline.

6. O.A. in the circumstances fails and is accordingly dismissed. No costs.

(Govindan S. Tampli)  
Member (A)

Patwal/